

**KASHMIR SHOWN AS INDEPENDENT ENTITY
IN A MAP PUBLISHED BY INDIAN EXPRESS**

*781. **SHRI MADHU LIMAYE** : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the 21st August, 1967 issue of the Indian Express published from Vijaya-wada in which Kashmir has been shown as an independent entity on the map of Central and East Asia;

(b) whether the traditional boundary between Sinkiang and Kashmir too, has been shown as blurred;

(c) if so, whether Government have warned them not to publish such maps again; and

(d) if not, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). Yes, Sir.

(c) and (d). The Government of Andhra Pradesh have been requested to take up the matter with the Editor of the newspaper to prevent publication of such erroneous maps in future.

श्री मधु लिमये : मैं जानना चाहता हूँ कि हिन्दुस्तान की सीमाओं के नक्शे गलत ढंग से छापना, बेचना या अन्य ढंग से परिचालित करना क्या इस वक्त जो कानून है उसके अन्दर जुर्म है ? यदि कानून नहीं है तो क्या इस सम्बन्ध में कोई कानून बनाया जाएगा ताकि सीमाओं को धूमिल या अस्पष्ट बताने वाले, अपने इलाके जो हैं उनको स्वतंत्र राज्यों के रूप में बतलाने वालों या अपने इलाकों को पराये देशों का इलाका बताने वालों के विरुद्ध कार्रवाई हो सके ? ये जो तीनों बातें हैं यानी छापना, बेचना या अन्य ढंग से परिचालित करना क्या इस वक्त जुर्म है और यदि नहीं है तो क्या इसके बारे में सरकार कोई कानून बनाने वाली है क्योंकि राजस्थान सरकार के बारे में भी आप जानते ही हैं कि उन्होंने जो पाठ्य पुस्तकें प्रकाशित की थीं उन में अपने इलाके के बारे में क्या कहा

गया था। वे सरकारी मान्यता प्राप्त पुस्तकें थीं। उन में भी ऐसी ही बातें थीं।

SHRI Y. B. CHAVAN : It is a very important question no doubt but the legal position somewhat appears to be doubtful. Let me answer the first question first and the second question second. That is why I am having the whole matter examined as to whether, really speaking, it will be necessary to have a specific legal provision for this. There is another factor which I would like to point out to the House. In order to prove a criminal offence, the most important thing to prove is the intention, *mens rea*. This is, really speaking, an important factor. In such cases, it is very difficult to prove because.....

श्री मधु लिमये : इन्होंने नहीं किया।

SHRI Y. B. CHAVAN : I am explaining it. I will have that matter examined.

श्री मधु लिमये : इसी से दूसरा सवाल निकलता है। सब से पहले तो सरकार को अपना विभाग बनाना चाहिये कि हमारी सीमायें क्या-क्या हैं क्योंकि सरकारी प्रवक्ता हमारे प्रदेशों के बारे में अक्सर कहा करते हैं कि जो दूसरों द्वारा दावा किया जा रहा है और जिस इलाके पर किया जा रहा है वह विवाद-ग्रस्त है या वह झगड़े का विषय बन गया है। क्या सरकार ने ऐसा कोई व्यापक सर्वे करने का इंतजाम किया है, सर्वेक्षण करने का इन्तजाम किया है जिससे हमेशा के लिए हमारी जो सीमायें हैं उनका एक सही चित्र अधिकृत ढंग से सरकार के द्वारा लोगों के सामने रखा जा सके और अखबार वाले या किताबें छापने वाले या भूगोल की पुस्तकें छापने वाले कम से कम अपने देश के अन्दर इस तरह की गलती भविष्य में न करें ?

SHRI Y. B. CHAVAN : Yes, Sir; the Surveyor-General is engaged in this specific task; this is one of the tasks of that Department.

श्री मधु लिमये : मैं दूसरा सवाल पूछ रहा था। वैसे तो सर्वे वगैरह या मैप बनौं रह

रहते हैं। लेकिन उसके बाद भी यह कच्छ का मामला है, छम्ब जौरिया का 34 एकड़ वाला मामला है। अब रंगपुर वाला मामला है। पचासों इस तरह के मामले हैं। मैं पूछ रहा हूँ कि क्या विदेश मंत्रालय, गृह मंत्रालय या अन्य सम्बद्ध मंत्रालयों की कोई एक कमेटी या कोई एक कमिशन बना कर व्यापक रूप से इस पर विचार करके कुछ आप करेंगे ?

SHRI Y. B. CHAVAN : I think, this is a suggestion for action.

श्री मधु लिमये : मेरा सवाल है, मुझाब नहीं।

श्री चंद्रबीत यादव : यह नक्शा 21 अगस्त 1967 को छपा था। क्या भारत सरकार ने आन्ध्र प्रदेश सरकार को आदेश दिया है कि वह इसकी पूछताछ करे ? क्या आन्ध्र प्रदेश की सरकार ने उस पत्र से कोई एक्सप्लेनेशन काल किया है कि किन परिस्थितियों में या क्यों इस प्रकार का नक्शा उस अखबार में छपा ? क्या कोई उत्तर वहाँ से भारत सरकार को मिल गया है, यदि मिल गया है तो उसके बाद आपने क्या कार्रवाई की है ?

SHRI Y. B. CHAVAN : I have not received any reply.

श्री राम चरण : 1962 की चीन के साथ लड़ाई के बाद मैं जानना चाहता हूँ कि अपने नक्शों को आपने कितनी दफा एमैंड किया है और एमैंड करने के बाद उनको आपने छपवाया है ?

SHRI Y. B. CHAVAN : I require notice for this.

SHRI D. C. SHARMA : This question has travelled from New York to London, from London to Moscow and from Moscow to India. First of all, the U. N. published something which went against our interests so far as Kutch was concerned. Then, the Oxford University members did something which went against our interest. Then Moscow also did something which was

not favourable to us. Now it has come to India. I cannot understand one thing, why the Indian nationals should do something of a kind which is not conducive to the good of our country. I want to ask the hon. Minister, if he is not able to take action against those who are indulging in such anti-national activities, whether he is prepared to wind up the Home Ministry.

MR. SPEAKER : Mr. Kandappan.

AN HON. MEMBER : No reply ?

MR. SPEAKER : That is not a question which he can answer. Mr. Sharma may become the Home Minister some time. Why should he want the Home Ministry to be wound up ?

SHRI S. KANDAPPAN : Our country had a prominent Prime Minister who did not know whether Beru Bari belonged to India or Pakistan. So, there is no wonder that this kind of map appears. Recently I had seen in another paper that there was a letter received by a resident of Jammu addressed as "Jammu, Pakistan." These kind of things do happen often. It is a very serious matter for the Home Ministry to consider, and I would like to know whether, in view of this loose understanding on the part of the various private bodies, whether they are catering to the needs of tourism or they are printing atlas for students or for college or similar activities, the Government will make it compulsory that the private bodies, before they print these maps, should get the permission from the Government, from the concerned Department.

SHRI Y. B. CHAVAN : This suggestion appears to be somewhat logical (Interruptions) I said, it appears to be somewhat logical. Sometimes when newspapers print for the use of readers—sometimes they publish sketches and not maps—what is to be done about this matter ? Whether we should try to restrict the freedom of press

SHRI S. KANDAPPAN : Why don't you make it compulsory that they should use only authentic maps ?

SHRI Y. B. CHAVAN : They certainly do not have the freedom to publish wrong maps. When I say 'freedom', I am referring to taking permission, to publish things etc., if every time we say that they should take

permission before they publish, to that extent, the freedom gets restricted. The hon. members should try to understand what I am saying. Certainly they do not have the freedom to publish wrong maps. If they do it, then whether we can take legal action against them, as I have already answered, has to be examined at the present moment, it is rather a doubtful thing.

SHRI S. KANDAPPAN : That was not exactly what I meant. For example, with regard to Kachchativu, the question was raised here whether it found a place in our map or not. But nobody knows whether it is there in our authentic map or not. So, is it not proper to supply private bodies with an authentic map ?

SHRI Y. B. CHAVAN : There, I agree entirely that as far as maps are concerned, certainly they will have to be authentic maps only and there cannot be any other maps. The question that we are considering is not those types of maps but something different.

SHRI INDER JIT MALHOTRA : The hon. Minister had just said that Government are trying to examine this issue. In the past also, several times, such complaints have come before this House. What was the reason which stood in the way of Government's examining this issue in the past ?

SHRI Y. B. CHAVAN : The reason was this. Really speaking, it was examined and we thought that it was a rather doubtful position. Once or twice this had happened about this very paper and they explained that it was a mistake and a wrong thing had been done and they had destroyed that particular matter. But, unfortunately, it has happened again. There can be no doubt about the fact that Kashmir is part of India.

SHRI D. C. SHARMA : On a point of order.

MR. SPEAKER : There can be no point of order during the Question Hour.

श्री जार्ज फर्नेन्डो : अध्यक्ष महोदय, मेरे सामने यह "दि टाइम्स एटलस आफ दि वर्ल्ड" बाल्यूम 2 है जो मैं पार्लियामेंट लाइब्रेरी से उठा कर लाया हूँ जिस को छपाने वाले लोगों ने

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कर के इस को छपा है और 1960 में इस को हमारी लाइब्रेरी में रखा गया है। इसमें अध्यक्ष महोदय, जो ऐकनालेजमेंट्स हैं वह

The High Commission of India,
London,

Survey of India, Dehra Dun, Uttar Pradesh,

Prof. George Kuriyan, University of Madras,

Oxford University Press, Bombay.

Dr. M. Shafi, Muslim University, Aligarh,

Prof. O. P. Bharadwaj, Punjab University, Ludhiana, India,

Prof. P. Dayal, Patna University,

Prof. S. P. Chatterjee, Calcutta University."

इन सारे लोगों के ऐकनालेजमेंट्स बहुत ही बड़ अक्षरों में उनके नामों के साथ लिखे गए हैं।

अब अध्यक्ष महोदय, इसमें दो नक्शे हैं। एक तो प्लेट 29 और दूसरा प्लेट 31 प्लेट 29 में जूनागढ़ के बारे में ऐसा लिखा गया है ;

'Claimed by Pakistan—was disputed territory.'

यह 1960 में हमारी लाइब्रेरी में रखा गया है और

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कर के छपा है। और प्लेट 31 में भी जूनागढ़ के बारे में ऐसे ही लिखा है। और जो काश्मीर की सीमा है प्लेट 31 में वह सारी सीमा

"Undefined frontier area."

कर के दिखाया है। और अध्यक्ष महोदय, सब से महत्वपूर्ण जो इस में बात है वह यह कि कच्छ ट्रिब्यूनल ने जो एवार्ड दिया वह इसी आधार पर दिया है। कच्छ के बारे में भी यहां पर इस में डिस्प्यूटेड कर के बार्डर लाइन दिया है। जितना डिस्प्यूटेड बार्डर इस मैप में लिखा गया है उतना ही पाकिस्तान को दिया है। अब अध्यक्ष

महोदय, इसके ऐकनालेजमेंट में हिन्दुस्तान के सब से बड़े-बड़े लोगों के नाम हैं, सर्वे आफ इंडिया का नाम भी उस में है, हमारी यूनिवर्सिटी के प्रोफेसर का नाम भी है, यह एटलस हमारी लाइब्रेरी में रखा गया है और दुनिया में है। कच्छ के मामले में इसी नक्शे के आधार पर हम लोगों का बार्डर चला गया। तो क्या सरकार ने इस मामले में कोई कदम उठाया। पहली बात क्या सरकार की नजर इस में यह आया और जो अलग-अलग लोग जिन्होंने ऐकनालेजमेंट दिए हैं क्या वह लोग इस राय से सहमत हैं और क्या सरकार ने इस मामले में कोई विरोध किया और वह विरोध व्यक्त करने के लिए इस मैप को जलाने का काम सरकार करेगी क्या?

SHRI KANWAR LAL GUPTA : Those officers should be dismissed.

MR. SPEAKER : That does not arise out of the main question. But it is a serious matter. I do not know whether the Home Minister can say anything on this just now. This is there in our Library also.

श्री जाजं फर्नेन्डीज : मैं आप को अभी दे दूँ ?

MR. SPEAKER : There is no need to place anything on the Table of the House. It is the Library copy.

AN HON. MEMBER : Let him inquire into the matter.

MR. SPEAKER : It is a serious matter. The seriousness of the matter must be seen.

SHRI Y. B. CHAVAN : I certainly will have to look into it. At the present moment I have not got any information to answer this question. I presume that this matter must have been taken note of. I certainly will have it looked into. If you would permit, either I myself or the Minister dealing with it would make a statement.

MR. SPEAKER : Shri Thirumala Rao.

SHRI BAL RAJ MADHOK : Last session also, a map like this was brought here.

MR. SPEAKER : Order, Order. I have called Shri Thirumala Rao. It is not a discussion hour but it is only the question hour now.

SHRI THIRUMALA RAO : In view of the lighthearted manner in which this question is being dealt with by foreign nations and also Indian nationals, and there does not seem to be sufficient awareness in the Government of India in the Home Ministry, the Defence Ministry and the External Affairs Ministry. Will the Home Minister take it up immediately and see that an authoritative map is issued in consultation with all these three Ministries which are concerned in this matter?

SHRI Y. B. CHAVAN : As I have said, certainly this is a serious matter and I shall have a look into this matter. That is what I have said already.

SHRI SURENDRANATH DWIVEDY : So far as I remember, this question was raised in this House about two or three years back, and it was pointed out that protest had been sent. May I know whether after the protest was made any action was taken, and if not, why? These discrepancies in the map had been pointed out here in the House.

श्री मधु लिमये : एरिया आफ इंडिया पर डा० राम मनोहर लोहिया ने यहां पर बहस उठाई थी, यह मैं याद दिलाना चाहता हूँ।

SHRI Y. B. CHAVAN : Certainly he has raised the question here. But I have not got the information here to answer about all these things. I have said that I shall have it looked into; either I myself will make a statement or the Ministry which directly deals with it will be asked to make a statement on that.

MR. SPEAKER : I would suggest that we can have a half-an-hour discussion on this. It is no use putting questions on this now.

श्री मधु लिमये : शार्ट ड्यूरेशन का हो, हाफ ऐन अवर से काम नहीं चलेगा।

MR. SPEAKER : Whatever it may be, I am suggesting this because it will give some time to the Home Minister also. He cannot answer it off hand; he cannot be expected to answer these questions offhand. The other Ministry also will be able to look into it and tell us better information. Therefore, we can have a half-an-hour discussion. On the basis of this question, hon. Members

can easily have a half-an-hour discussion. If offhand every Member asks a question, I do not know how the Home Minister will be able to answer it.

SHRI HEM BARUA : It is not an off-hand question. The External Affairs Ministry had said about this matter that they had lodged a protest. Now, the Home Minister is part of the Central Government. For the Home Minister to say that he does not know anything about our frontiers is something very astounding.

MR. SPEAKER : Offhand if the hon. Members ask questions, the Home Minister does not have the information just now and so he cannot answer those questions. So, I think we may better give him time. Then, we shall be able to have a very useful discussion and he will be able to give us better information.

SHRI D. C. SHARMA : Does he not know about Junagadh ? Does he not know about Kashmir ? What does he want time for ?

MR. SPEAKER : Next question.

PAY SCALES OF CENTRAL GOVERNMENT EMPLOYEES

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- *782. **SHRI D. N. PATODIA :**
SHRI N. K. SANGHI :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI HIMATSINGKA :
SHRI N. K. P. SALVE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Administrative Reforms Commission has suggested the rationalisation of pay scales of the Central Government employees;

(b) if so, the broad details thereof; and

(c) the decision taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Administrative Reforms Commission has not yet submitted its report on matters relating to personnel administration.

(b) and (c). Do not arise.

SHRI D. N. PATODIA : It is a very peculiar way of giving answers. It is true that

the Administrative Reforms Commission have not submitted their final report. But, at the same time, a study group was formed by the commission for civil services. That study group has submitted its report and nothing prevents Government from taking into account the suggestions given by the Study Group without waiting for the final report.

Without going into the details of the matter, I would like to point out three basic very important suggestions made by the Study Group in their recommendations. The first suggestion is with regard to the constitution of civil services of India for manning higher managerial and technical staff. The second suggestion is that for the sake of improving discipline it is necessary to reorient the entire procedure, and for that purpose, they have suggested amendment of article 33 of the Constitution. The third suggestion is that the maximum age limit should be raised to 28 years for competitive examinations so that professional and technical graduates may be eligible for the examination. May I know whether without waiting for the final report of the Administrative Reforms Commission Government will take into account these very basic, important and valuable suggestions ?

SHRI VIDYA CHARAN SHUKLA : The study teams are appointed by the Administrative Reforms Commission and I do not think the commission would be happy if the Government short circuited it and started considering the study teams' reports, which are submitted to the commission. The commission has to take various things into account, consider the reports of the study teams and give an integrated report to us. The reports of the study teams are in the Parliament Library and we are awaiting the report of the commission. As soon as the considered opinion and the report of the commission is received by Government, I can assure the hon. member that we shall give our fullest consideration and take a decision on that.

SHRI D. N. PATODIA : Even the integrated reports submitted by the Commission, they take years to consider and every question is answered in the manner that "the matter is still under consideration." May I know whether this report of the study team has come to the notice of Government